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PART I

Orders and Notifications by the Governor of Bengal, the High Court,
Government Treasury, etc.

GOVERNMENT OF BENGAL

DEPARTMENT OF PUBLIC HEALTH AND LOCAL SELF-GOVERNMENT.

Local Boards.

NOTIFICATION.

Jessore.—No. 732L.S.-G.—3rd July 1939.
—Whereas the district board of Jessore has, by a resolution passed at a special meeting held on the 30th June 1939, applied, under section 28 of the Bengal Local Self-Government Act of 1885 (Bengal Act III of 1885), for the removal of Maulvi Waliur Rahman from his office as Chairman of the said district board on the ground that he has been found to be guilty of the following charges of persistent negligence and utter incompetence in the performance of his duties as Chairman, viz.—

- (1) distribution of contracts among inexperienced, newly selected persons to the exclusion of old and tried contractors;
- (2) distribution of grants to primary schools without any discrimination as to their eligibility or otherwise and against the advice of the District Inspector of Schools;

- (3) giving of appointments to unqualified and less qualified persons, in supersession of the claims of qualified and experienced persons, without consulting the Heads of Departments concerned;
- (4) remaining out of touch with the district board office during considerable part of the year without making any efficient arrangement for supervision of the office;
- (5) negligence in supervision of outdoor work of all the departments by extensive touring throughout the district, which has been highly detrimental to the interests of the public;
- (6) keeping the post of the District Engineer vacant for an unduly long period in contravention of the rules and thereby causing mismanagement of the Engineering Department;
- (7) persistent disregard of public demand in the matter of provision for test relief work, medical relief, important works of communication, rural water-supply and many other crying needs of the district;
- (8) arbitrary manner of conducting district board meetings;

- (9) conducting the proceedings of the district board in contravention of the rules on the subject;
- (10) silencing of opposition by arbitrarily ruling out all proposals of members not belonging to his own party;
- (11) habitual neglect of duty in not properly recording the proceedings of the district board meetings;
- (12) not maintaining any minute book for recording proceedings of the meetings as contemplated in rule 13 (a) of the Rules of Business and section 31 of the Local Self-Government Act;
- (13) not calling monthly meetings regularly, although there were a large number of subjects for consideration;
- (14) not placing proposals for settlement of ferries either in the Ferry Committee or the general meeting of the Board for sanction and approval;
- (15) not including in the agenda of the meeting motions and resolutions which were duly sent to the Chairman for consideration;

And whereas the Governor is satisfied that there are reasonable grounds for holding that the present Chairman has been guilty of persistent negligence in the performance of his duties;

Now, therefore, in exercise of the power conferred by section 28 of the said Act, the Governor is pleased to remove Maulvi Waliur Rahman from his office as Chairman of the Jessore district board with effect from the date of publication of this notification.

2. In exercise of the power conferred by sub-section (1) of section 29 of the said Act, the Governor is further pleased to appoint Maulvi Lutfar Rahman, B.L., a member of the said district board, to be its Chairman for a period of one year with effect from the date of publication of this notification.

By order of the Governor,

G. S. DUTT,

Secy. to the Govt. of Bengal.